(2025) 11 KL CK 0067

Kerala HC

Case No: Writ Appeal Nos.2738, 2740 Of 2025

Jomy Joseph		APPELLANT
	Vs	
Raju Chacko		RESPONDENT

Date of Decision: Nov. 20, 2025

Acts Referred:

- Constitution of India, 1950- Article 102(2), 105, 191(2), 194, 226, 243K, 243V, 243ZA
- Kerala High Court Act, 1958- Section 5(i)
- Kerala Local Authorities (Prohibition of Defection) Act, 1999- Section 3, 3(1)(a), 4, 4(1), 4(2), 4(3)
- Kerala Municipality Act, 1994- Section 19, 19(9), 91
- Representation of the People Act, 1951- Section 8, 8(3)
- Kerala Municipality (Conduct of Election) Rules, 1995- Rule 12

Hon'ble Judges: Anil K. Narendran, J; Muralee Krishna S., J

Bench: Division Bench

Advocate: K.C.Vincent, Deepu Lal Mohan, Sanal Kumar, K.R. Deepa

Final Decision: Allowed

Judgement